

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 39 OF 2018 IN
DFR NO. 96 OF 2018**

Dated: 11th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jindal Power Limited

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Divya Chaturvedi
Ms. Nandita Bajpai

Counsel for the Respondent(s) : Mr. Pallav Mongia
Mr. Mridul Chakravorty
Ms. Vaishali Goyal

ORDER

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, list the matter on **29.01.2018** subject to curing the defects.

The Application is disposed of.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**